

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH**

**O.A. No.60/1413/2018  
M.A. No.60/463/2019**

**Date of decision: 02.07.2019**

**CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J).**

Pawan Kumar Gupta age 57 years, S/o Sh. Chander Parkash Gupta, R/o # 2364/1, Sector-35C, Chandigarh (Group B Gazetted)

**...APPLICANT**

**VERSUS**

1. Union of India Rep. by the Secretary, Govt. of India, Ministry of Defence, South Block, New Delhi-110011.
2. Controller General of Defence Accounts (CGDA), Ulan Batar Marg, Palam Delhi Cantt.-110011.
3. PCDAWC Sector-9, Chandigarh-160009.

**...RESPONDENTS**

**PRESENT:** None for the applicant.  
Sh. K.K. Thakur, counsel for the respondents.

**ORDER (Oral)**

**SANJEEV KAUSHIK, MEMBER (J):-**

1. Present petition is directed against order dated 01.11.2018, vide which the applicant has been transferred from Ambala to Shimla. Pending this O.A., on promotion, the applicant has been transferred to Chandigarh.

2. Sh. K. K. Thakur, learned counsel for the respondents produced an application dated 02.7.2019 signed by the applicant, indicating that he wants to withdraw this petition. Learned counsel submitted that since applicant is satisfied with his transfer and continue at Chandigarh, therefore, considering his request, this O.A. may be disposed of as withdrawn.
3. The applicant is not present in the Court but taking words of counsel for the respondents to be true, present O.A. is disposed of being not pressed. Pending M.A. also stands disposed of accordingly.

**(SANJEEV KAUSHIK)  
MEMBER (J)**

Date: 02.07.2019.

Place: Chandigarh.

'KR'

